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W.P(Crl.)No. 206-210 OF 2003  
ITEM No.28 & 68

Court No. 5

SECTION X  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(Crl.) No. 206-210/2003

N. RAVI & ORS.

Petitioner (s)

VERSUS

SPEAKER, LEGISLATIVE ASSEMBLY, CHENNAI & ORS  
( With Appln(s). for stay ) ( With Office Report )

Respondent (s)

With W.P(C)No.508/2003  
(With appln. for stay and office report)

Writ Petition (Crl.)No.D25750/2003  
(With office report)

Date : 08/12/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Attorney General:Mr. Soli J. Sorabjee, A.G.

Mr.Man Mohan, Sr.Adv.

Mr. Preetesh Kapur, Adv.

Mr. P. Parmeswaran, Adv.

For Petitioner (s)

in WP 206/03:Mr. Harish N. Salve, Sr.Adv.

Mr. Bhargava V. Desai, Adv.

Mr. A. Sasidharan, Adv.

Ms. Aparajita Singh, Adv.

Mr. Sam Mathew K., Adv.

Mr. Siddhartha Chowdhury, Adv.

Mr.Sanjeev K. Singh, Adv.

Mr. Pradeep Malik, Adv.

Ms. Meenakshi Sakhardande, Adv.

Ms. Gayatri Goswami, Adv.

Mr. Nikhil Mehra, Adv.

Mr. Puneet Jain, Adv.

Mr. Rain Karanjawala, Adv.

Mr. Arunabh Chowdhury, Adv.

Ms. Avantika Keswani, Adv.

in WP.D25750/03:Mr. Harish N. Salve, Sr.Adv.

Mr. Gopal Jain, Adv.

Mr. R.N. Karanjawala, Adv.

Mrs. Nandini Gore, Adv.

Mr. Arunabh Choudhury, Adv.

Mrs. Manik Karanjawala, Adv.

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For Petitioner (s)

in WP 508/03:Mr. Kapil Sibal, Sr.Adv. (N/P)

Mr. Vivek Sibal, Adv.

Mr. Vishnu Bakhru, Adv.  
Mr. P.N. Puri, Adv.  
Ms. Pooja M. Saigal, Adv.

For Respondent (s)  
-State of T.N.:Mr. Kailash Vasudev, Sr.Adv.  
Mr. P.N. Ramalingam,Adv.

Mr. V. Balaji, Adv.

Res.No.2:Mr. T.L.V. Iyer, Sr.Adv.  
Mr. Subramonium Prasad.,Adv.

Res.No.7:Mr. Raju Ramachandran, A.S.G.  
Ms. Smeeta I., Adv.  
Mrs. Anil Katiyar, Adv.

St.of Karnataka:Mr. Sanjay R. Hegde, Adv.  
Mr. Anil K. Misra, Adv.

For Inpleading parties:  
Mr. P. Chidambaram, Sr.Adv.  
Ms. Indu Malhotra, Adv.  
Ms. V. Deepa, Adv.

Mr. P.H. Parekh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Writ Petition (Crl.) Nos.206-210/2003 & 508/2003:  
Heard the learned Attorney General and the learned counsel for the parties.  
Applications for impleadment, one filed by journalists and the other by the Press Council of India, are allowed.

It is evident that substantial questions of law as to the interpretation of Articles 194(3), 19(1)(a), interplay between these two articles, Article 21 and also as to the interpretation of other provisions of the Constitution of India are involved. In this view, while issuing rule, we direct that these petitions be placed before a Bench of atleast five Judges as required under

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Article 145(3) of the Constitution of India.

The interim order will continue.

The Registry will obtain necessary orders from Hon'ble the Chief Justice.

Writ Petition (Crl.) No.D25750/2003:

On request of the learned counsel, list the petition on 15th December, 2003.

Liberty is given to file additional documents.

(N. Annapurna)                      (V.P. Tyagi)  
Court Master                      Court Master